

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

FI.02/07/2020/S.1/pt.file-III/ 401

Dated: 28.04.2021

To,

All District Magistrates,
Govt. of NCT of Delhi

Subject: Regarding deployment of teams at all Medical Oxygen refilling establishments / plants in districts.

Madam/Sir,

As you are aware that the availability of adequate and uninterrupted supply of Medical Oxygen is an important pre-requisite for treating moderate and severe cases of COVID-19 during the present pandemic. Medical Oxygen IP is a drug item and cannot be sold in market without prescription. It is necessary to prevent any hoarding and pilferage of Medical Oxygen IP, smooth refilling of Oxygen gas cylinders and crowd management at such refilling establishments / plants.

In this regard, it has been decided that all District Magistrates shall deploy teams at all refilling establishments / plants in their jurisdiction round the clock. These teams shall ensure as under:

- a) That the Medical Oxygen IP shall be sold by the retailers / refillers strictly in accordance with their license conditions.
- b) Regarding the requirements of hospitals / ambulances etc, the Medical Oxygen IP retailing / refilling units (while duly complying with their license conditions), shall mandatorily check before selling (i) copy ID Card of the person receiving the oxygen (ii) authorisation letter from the institution (hospital / ambulances, etc.) for which the Oxygen is being sought and (iii) record of the type / number of cylinders refilled.
- c) When any Registered Doctor prescribes Medical Oxygen IP to any COVID-19 patient, the retailer (who is permitted to sell as per license conditions), shall only sell the prescribed Medical Oxygen IP to/for the patient, only after proper checking of (i) the Doctor's prescription, (ii) copy of ID card of patient and (iii) ID card of the person receiving the oxygen.
- d) In view of increased foot-fall in Medical Oxygen IP retailing / refilling units and resultant law and order issues hindering their seamless operation, the team shall ensure adherence to COVID Appropriate Behaviour (CAB) and also provide adequate safety during the operations of such oxygen refilling plants. Necessary assistance from police authorities may be sought in this regard.
- e) Effective crowd management shall be ensured by the team by implementing appropriate techniques including token system etc. All necessary steps shall be taken to avoid overcrowding.

All District Magistrates shall send a consolidated 24 hourly daily report (12:00 midnight to 12:00 midnight) of their district the next day by 11:00 am positively to the Deputy Commissioner (HQ), O/o Divisional Commissioner, GNCTD on email iddma.delhi@nic.in with a copy to OSD (Health Department, GNCTD) at email idshealth@nic.in.

This issues with the approval of Competent Authority.

Yours faithfully,


(Rajesh Goyal)
Addl. CEO, DDMA

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD

3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of Labour, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. All Additional Chief Secretaries / Principal Secretaries / Secretaries / HODs of GNCT of Delhi
10. Addl. Chief Secretary (Power)/ State Nodal Officer, GNCTD
11. Addl. Chief Secretary (UD), GNCTD
12. Chairman, New Delhi Municipal Council
13. Pr. Secretary (Home), GNCTD
14. Commissioner of Police, Delhi
15. Pr. Secretary (H&FW), GNCTD
16. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
17. Sh. Ashish Verma, OSD (Health), GNCTD
18. Commissioner (South DMC/East DMC/North DMC)
19. Sh. Ankur Garg, Chief Nodal Officer, H&FW, GNCTD
20. District DCPs of Delhi
21. CEO, Delhi Cantonment Board.
22. Guard file

